GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

RAJYA SABHA

UNSTARRED QUESTION NO. 42
TO BE ANSWERED ON 02.02.2022

ADMISSION IN KENDRIYA VIDYALAYAS UNDER DISCRETIONARY QUOTA

42 SHRI MALLIKARJUN KHARGE:

Will the Minister of ***Education*** be pleased to state:-

(a) the total number of admissions made in Kendriya Vidyalayas across the country under the Minister's discretionary quota over the last three years, year-wise;

(b) whether it is a fact that such admissions under Minister's discretion has been stopped for the current year;

(c) if so, the reason for stopping the same; and

(d) the impact of this step on providing admission chances to more students from marginalised communities?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)

(a) The admissions as per existing Kendriya Vidyalaya Sangathan (KVS) Admission Guidelines made to Kendriya Vidyalayas (KVs) across the country under the Minister's discretionary quota during the last three years are as under:-

Sl. No.	Years	Number of admissions under the Minister's discretionary quota
1.	2019-2020	9411
2.	2020-2021	12295
3.	2021-2022	NIL

(b) No admission under Minister's discretionary quota has taken place in the academic year 2021-22.

(c) & (d) Every organization keeps revisiting its procedures and policies in order to bring qualitative changes in the system. The National Educational Policy 2020 mandates reconfiguration of existing academic and administrative practices. This includes maintaining a healthy pupil-teacher ratio (PTR) at the foundational level to

achieve desired learning outcomes. KVs have a distinct character and are established to cater to educational needs of the wards of transferable Central Government Employees including Defence & Para-Military personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. KVS has been providing education to children of marginalized communities and disadvantageous sections of society. 25% seats are reserved in admission in Class-I under “The Right of Children to Free and Compulsory Education (RTE) Act, 2009”. In addition, reservation as per constitutional provisions to Scheduled Castes, Scheduled Tribes and Other Backward Classes (Non Creamy Layer) and 3% seats horizontally reserved for Differently Abled-children is also being ensured at entry stage. Besides, Hon'ble Members of Parliament have been provided with the discretionary quota of 10 admissions in the KVs of their constituency / State / Union Territory each year.

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